

Audit Report (Civil) on Revenue Receipts, 1968 (Hindi version) under article 151(1) of the Constitution read with sub-section 3(ii) of section 3 of the Official Languages Act, 1963 [Placed in Library, See No. LT-28/69.]

WEST BENGAL PANCHAYAT ACT AND UTTAR PRADESH PANCHAYAT RAJ (AMENDMENT) ACT

SHE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI M. S. GURUPADASWAMY): I beg to lay on the Table:

- (1) A copy each of the following Notifications, under sub-section (4) of section 120 of the West Bengal Panchayat Act, 1957 read with clause (c)(iv) of the Proclamation dated the 20th February, 1968, issued by the President in relation to the State of West Bengal:
 - (i) Notification No. 74/74-Panch Published in Calcutta Gazette dated the 26th December, 1968 making certain amendments to the West Bengal Panchayat Rules, 1958.
 - (ii) Notification No. 7518-Panch published in Calcutta Gazette, dated the 26th December, 1968 making certain amendments to the West Bengal Anchal and Gram Panchayat (Account and Audit) Rules, 1959.
- (2) A copy of the Uttar Pradesh Panchayat Raj (Amendment) Act, 1968 (Hindi and English versions) President's Act, No. 38 of 1968 published in Gazette of India dated the 28th December, 1968, under sub-section (3) of section 3 of the Uttar Pradesh State Legislature (Delegation of Powers) Act, 1968. [Placed in Library, See No. LT-29/69].

(1) A copy of the Annual Report of the U.P. State Agro-Industrial Corporation Limited, Lucknow, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library, See No. LT-30/69.]

- (2) A copy of the Audited Accounts of the Animal Welfare Board for the year 1967-68, under sub-rule (4) of Rule 24 of the Animal Welfare Board (Administration) Rules 1962. [Placed in Library, See No. LT-31/69.]
- (3) (i) A copy of the Uttar Pradesh Imposition of Ceiling on Land Holdings (First Amendment) Rules 1967 (Hindi and English versions) published in Notification No. 312/I-A-12/165 in Uttar Pradesh Gazette dated the 16th September, 1967 under sub-section (3) of section 44 of the Uttar Pradesh Imposition of Ceiling on Land Holdings Act, 1960, with the clause (c) (iv) of the Proclamation dated the 25th February, 1968 as varied by Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh.
- (ii) A statement showing reasons for delay in laying the above Notification. Placed in Library, See No. LT-32/69.]
- (4) A copy each of the following President's Acts (Hindi and English versions) under sub-section (3) of Section 3 of the Bihar State Legislature (Delegation of Powers) Act, 1968:
 - (i) The Bihar Land Reforms (Validation) Act, 1969 (President's Act No. 2 of 1969) published in Gazette of India dated the 16th January, 1969.
 - (ii) The Ranchi District Tans Bhagat Rajyats' Agricultural

ANNUAL REPORT OF U.P. STATE AGRO-INDUSTRIAL CORPORATION LTD.

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNA SAHIB SHINDE): I beg to lay on the Table:

[Shri Annasahib Shinde]

Lands Restoration (Amendment) Act, 1969 (President's Act No. 3 of 1969) published in Gazette of India dated the 16th January, 1969.

(iii) The Chhota Nagpur Tenancy (Amendment) Act, 1969 (President's Act No. 4 of 1969) published in Gazette of India dated the 25th January, 1969.

(iv) The Bihar Tenancy (Amendment) Act, 1969 (President's Act No. 7 of 1969) published in Gazette of India dated the 7th February, 1969. [Placed in Library. See No. LT-33/69.]

REPORT OF THE ADMINISTRATIVE REFORMS COMMISSION ON ADMINISTRATION OF UNION TERRITORIES AND NEFA.

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY): On behalf of Shri Vidya Charan Shukla, I beg to lay on the Table a copy of the Report of the Administrative Reforms Commission on Administration of Union Territories and NEFA. [Placed in Library. See No. LT-34/69.]

NOTIFICATION UNDER INDIAN TELEGRAPH ACT AND UNDER ARTICLE 309 OF THE CONSTITUTION.

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND COMMUNICATIONS (SHRI SHER SINGH): I beg to lay on the Table:

- (1) A copy each of the following Notifications under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
 - (i) The Indian Telegraph (Ninth Amendment) Rules 1968, published in Notification No. G.S.R. 57 (English version) and G.S.R. 58 (Hindi version) in Gazette of India dated the 11th January, 1969.
 - (ii) The Indian Telegraph (First Amendment) Rules, 1969, published in Notification No. G.S.R. 98 (English version), and G.S.R.

99 (Hindi version) in Gazette of India dated the 18th January, 1969.

- (2) A copy each of the following Notifications (Hindi and English versions) issued under article 309 of the Constitution:
 - (i) The Posts and Telegraphs Department Operator-cum-Mechanic for Trench Digging Machines Recruitment Rules, 1968, published in Notification No. G.S.R. 2037 in Gazette of India dated the 23rd November, 1968.
 - (ii) The Posts and Telegraphs Despatch Riders Recruitment Rules, 1968, published in Notification No. G.S.R. 2120 in Gazette of India dated the 7th December, 1968.
 - (iii) The Posts and Telegraphs Department Postal Machine Assistants (class III) Recruitment Rules, 1968, published in Notification No. G.S.R. 2121 in Gazette of India dated the 7th December, 1968. [Placed in Library. See No. LT-35/69.]

PAPERS UNDER SECTION 36 OF THE EMPLOYEES' STATE INSURANCE ACT.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD): On behalf of Shri S.C. Jamir I beg to lay on the Table a copy each of the following papers under section 36 of the Employees' State Insurance Act, 1948:—

- (1) Audited Accounts of the Employees' State Insurance Corporation for the year 1966-67.
- (2) Annual Report of the Employees' State Insurance Corporation for the year 1967-68. [Placed in Library. See No. LT-36/69.]

NOTIFICATIONS UNDER REPRESENTATION OF THE PEOPLE ACT.

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI M. YUNUS SALEEM): I beg to lay on the Table:

- (1) A copy each of the following Notifications under sub-section (2)